

proceedings of the High Court having its principal seat in that State, provided that decrees judgement or orders passed by the High Court shall be in English. Under Section 7 of the Official Language Act, 1963, the use of Hindi or official language of a State in addition to English may be authorised with consent of the President of India by the Governor of the State for the purpose of judgements etc. made by the High Court for that State.

When the matter of use of Hindi in addition to English in the proceedings and judgements of the High Courts situated in the Union Territories was being examined, the question arose as to whether the above provisions of the Constitution and the Official Language Act, wherein the term "Governor of a State" has been used, are applicable to the Union Territories also. The Ministry of Law and Justice opined that these provisions do not apply to the Union Territories as the term "Governor" does not include "Lt. Governor" or "Administrator" of the Union Territories.

Backward Areas in Maharashtra

1190. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of INDUSTRY be pleased to state—

(a) the details of the districts which have been declared as backward areas by the Union Government in Maharashtra.

(b) the details of concessions given by Monopolies and Restrictive Trade Practices Act for such industries which are situated in these areas, and

(c) the details of fund earmarked by the Union Government for 1995-96 and 1996-97 in the State of Maharashtra and the achievements or progress made by these industries so far?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) No district in Maharashtra has been declared backward by the Union Government.

(b) and (c) Do not arise.

Restructuring of R.R.Bs

1191. SHRI JAGAT VIR SINGH DRONA
SHRIMATI VASUNDHARA RAJE

Will the Minister of FINANCE be pleased to state—

(a) the details of Regional Rural Banks earning profits and incurring losses separately, as on date, State-wise together with the reasons for the losses.

(b) whether the Government propose to restructure or revamp some Regional Rural Banks, and

(c) if so, the details of the proposal and the particulars of such Banks, State-wise?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) The State-wise details of Regional Rural Banks (RRBs)

earning profit and incurring losses (latest available) are summarised in enclosed statement-I. The reasons for losses inter-alia include high establishment cost, low margins, low business volumes relative to branch network and poor recoveries.

(b) and (c) Yes, Sir. Government has decided to revamp the RRBs on 'Stand Alone' basis. Accordingly, 49 and 53 RRBs have been provided a total amount of Rs. 150 crores and Rs. 223.57 crores respectively during 1994-95 and 1995-96 by Government of India. The State-wise details of RRBs taken up for restructuring during 1994-95 and 1995-96 are enclosed in Statement-II and Statement-III.

STATEMENT-I

State-wise Details of RRBs Earnings Profits/Incurring Losses during 1994-95

S.No.	Name of State	No. of RRBs	
		Earning Profits	Incurring Losses
1	2	3	4
1.	Andhra Pradesh	7	9
2.	Arunachal Pradesh	-	1
3.	Assam	-	5
4.	Bihar	-	22
5.	Gujarat	1	8
6.	Haryana	-	4
7.	Himachal Pradesh	1	1
8.	Jammu & Kashmir	-	3
9.	Karnataka	5	8
10.	Kerala	2	-
11.	Manipur	-	1
12.	Madhya Pradesh	-	24
13.	Maharashtra	1	9
14.	Mizoram	-	1
15.	Meghalaya	1	-
16.	Nagaland	-	1
17.	Orissa	-	9
18.	Punjab	2	3
19.	Rajasthan	-	14
20.	Tamil Nadu	-	3
21.	Tripura	-	1
22.	Uttar Pradesh	12	28
23.	West Bengal	-	9
Total		32	164

STATEMENT-II

Names of RRBs Selected for Restructuring during 1994-95

S. No.	Name of Regional Rural Bank	Name of State
1	2	3
1.	Gurgaon Gramin Bank	Haryana
2.	Himachal Gramin Bank	Himachal Pradesh
3.	Jammu Rural Bank	Jammu & Kashmir
4.	Faridkot Bathinda Kshetriya Gramin Bank	Punjab
5.	Bhilwara-Ajmer Kshetriya Gramin Bank	Rajasthan
6.	Shekhawati Gramin Bank	Rajasthan
7.	Jaipur Nagaur Anchalik Grameena Bank	Rajasthan
8.	Arunachal Pradesh Rural Bank	Arunachal Pradesh
9.	Pragjyotish Gaonlia Bank	Assam
10.	Manipur Rural Bank	Manipur
11.	Ka Bank Nongkyndong Ri Khasi Jaintia	Meghalaya
12.	Mizoram Rural Bank	Mizoram
13.	Nagaland Rural Bank	Nagaland
14.	Gopalganj Kshetriya Gramin Bank	Bihar
15.	Siwan Kshetriya Gramin Bank	Bihar
16.	Magadh Gramin Bank	Bihar
17.	Bhojpur Rohtas Gramin Bank	Bihar
18.	Monghyr Kshetriya Gramin Bank	Bihar
19.	Koraput Panchabati Gramya Bank	Orissa
20.	Cuttack Gramya Bank	Orissa
21.	Bardhaman Gramin Bank	West Bengal
22.	Howrah Gramin Bank	West Bengal
23.	Sharda Gramin Bank	Madhya Pradesh
24.	Kshetriya Gramin Bank Hoshangabad	Madhya Pradesh
25.	Durg-Rajnandgaon Gramin Bank	Madhya Pradesh
26.	Bundelkhand Kshetriya Gramin Bank	Madhya Pradesh
27.	Rewa-Sidhi Gramin Bank	Madhya Pradesh
28.	Sarayu Gramin Bank	Uttar Pradesh
29.	Bhagirath Gramin Bank	Uttar Pradesh

1	2	3
30.	Vindhyavasini Gramin Bank	Uttar Pradesh
31.	Avadh Gramin Bank	Uttar Pradesh
32.	Farrukhabad Gramin Bank	Uttar Pradesh
33.	Basti Gramin Bank	Uttar Pradesh
34.	Gorakhpur Kshetriya Gramin Bank	Uttar Pradesh
35.	Prathma Bank	Uttar Pradesh
36.	Samyut Kshetriya Gramin Bank	Uttar Pradesh
37.	Surat-Bharuch Gramin Bank	Gujarat
38.	Valsad-Dangs Gramin Bank	Gujarat
39.	Thane Gramin Bank	Maharashtra
40.	Aurangabad Jaina Gramin Bank	Maharashtra
41.	Godavari Grameena Bank	Andhra Pradesh
42.	Kanakdurga Grameena Bank	Andhra Pradesh
43.	Sri Rama Grameena Bank	Andhra Pradesh
44.	Sri Sathavanana Grameena Bank	Andhra Pradesh
45.	Tungabhadra Gramin Bank	Karnataka
46.	Malaprabha Grameena Bank	Karnataka
47.	Bijapur Grameena Bank	Karnataka
48.	South Malabar Gramin Bank	Kerala
49.	Vallalar Gramin Bank	Tamil Nadu

STATEMENT-III

Names of RRBs Selected for Restructuring during 1995-96

S. No.	Name of RRBs	Name of State
1	2	3
1.	Sri Saraswati Gramin Bank	Andhra Pradesh
2.	Sree Anantha Gramin Bank	Andhra Pradesh
3.	Manjira Gramin Bank	Andhra Pradesh
4.	Rayalseema Gramin Bank	Andhra Pradesh
5.	Chaitanya Gramin Bank	Andhra Pradesh
6.	Sangameshwara Gramin Bank	Andhra Pradesh
7.	Pinakini Gramin Bank	Andhra Pradesh
8.	Kakathiya Gramin Bank	Andhra Pradesh
9.	Shri Venkateshwara Gramin Bank	Andhra Pradesh
10.	Subansiri Gaonlia Bank	Assam
11.	Santhal Parganas Gramin Bank	Bihar

1	2	3
12.	Begusarai Kshetriya Gramin Bank	Bihar
13.	Hazaribagh Kshetriya Gramin Bank	Bihar
14.	Giridih kshetriya Gramin Bank	Bihar
15.	Junagadh Amrali Gramin Bank	Gujarat
16.	Panchmahal Vadodara Gramin Bank	Gujarat
17.	Jamnagar Rajkot Gramin Bank	Gujarat
18.	Sabarkantha Gandhinagar Gramin Bank	Gujarat
19.	Kutch Gramin Bank	Gujarat
20.	Surendranagar Bhavnagar Gramin Bank	Gujarat
21.	Hissar-Sirsa Kshetriya Gramin Bank	Haryana
22.	Ambala Kurukshetra Gramin Bank	Haryana
23.	Parvatiya Gramin Bank	Himachal Pradesh
24.	Cauvery Gramin Bank	Karnataka
25.	Sahyadri Gramin Bank	Karnataka
26.	Chickmagalur Kodagu Gramin Bank	Karnataka
27.	Varada Gramin Bank	Karnataka
28.	Kalpatharu Gramin Bank	Karnataka
29.	Chitradurga Gramin Bank	Karnataka
30.	Kolar Gramin Bank	Karnataka
31.	Ratlam Mandsaur Kshetriya Gramin Bank	Madhya Pradesh
32.	Nimar Kshetriya Gramin Bank	Madhya Pradesh
33.	Indore Ujjain Kshetriya Gramin Bank	Madhya Pradesh
34.	Gwalior Datia Kshetriya Gramin Bank	Madhya Pradesh
35.	Buldana Gramin Bank	Maharashtra
36.	Yavatmal Gramin Bank	Maharashtra
37.	Dhenkanal Gramin Bank	Orissa
38.	Rushikulya Gramin Bank	Orissa
39.	Kalahandi Anchalik Grameena Bank	Orissa
40.	Shivalik Kshetriya Gramin Bank	Punjab
41.	Kapurthala Ferozpur Kshetriya Gramin Bank	Punjab

1	2	3
42.	Gurudaspur Amritsar Kshetriya Gramin Bank	Punjab
43.	Bundi-Chittorgarh Kshetriya Gramin Bank	Rajasthan
44.	Adhyanam Gramin Bank	Tamil Nadu
45.	Nainital Almora Kshetriya Gramin Bank	Uttar Pradesh
46.	Sravasti Gramin Bank	Uttar Pradesh
47.	Vidur Gramin Bank	Uttar Pradesh
48.	Raebareli Kshetriya Gramin Bank	Uttar Pradesh
49.	Hindon Gramin Bank	Uttar Pradesh
50.	Devi Patan Kshetriya Gramin Bank	Uttar Pradesh
51.	Chatrasai Gramin bank	Uttar Pradesh
52.	Sagar Gramin Bank	West Bengal
53.	Nadia Gramin Bank	West Bengal

Setting up of Industry in Bihar/Maharashtra

1192. SHRI DATTA MEGHE

SHRI KACHARU BHAI RAUT

Will the Minister of INDUSTRY be pleased to state:

(a) the number of industries set up in Bihar and Maharashtra during the last two years with the assistance of indigenous foreign companies; and

(b) if so, details thereof such as names and the investment made by indigenous foreign companies?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) A total number of 3 and 48 Industrial Licenses were issued under the provisions of Industries (Development & Regulation) Act, 1951 for setting up various industries in Bihar and Maharashtra during the period 1994 and 1995 respectively. Apart from these during the above period, a total number of 7 and 223 Industrial Entrepreneur Memoranda (IEMs) have been filed in Bihar & Maharashtra respectively. The approvals for setting up industries under the Industries (Development & Regulation) Act, 1951 do not always indicate the financing pattern and as such the details of the projects to the established with Government, non-Government and foreign participation are not centrally maintained.

Payment of Cane Prices To Farmers

1193. SHRI RAJIV PRATAP RUDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the payment of cane supplied by growers in the Cawnpore Sugar Works Limited,